

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76027 of 2016

(Arising out of Order-in-Appeal No. 51/ST-II/KOL/2010 dated 08.03.2016 passed by the Commissioner of Central Excise (Appeals-II), Kolkata, Bamboo Villa, 3rd Floor, 169, A.J.C. Bose Road, Kolkata – 700 014)

M/s. G.I. Security Private Limited

: Appellant

19, Ballygunge Circular Road, Sukshiti Apartment, 8th Floor,
Opp.: Ballygunge Maidan Camp,
Kolkata – 700 019

VERSUS

Commissioner of Service Tax

: Respondent

Kendriya Utpad Shulk Bhawan, 3rd Floor,
180, Shantipally, Rajdanga Main Road,
Kolkata – 700 107

APPEARANCE:

None for the Appellant

Shri S. Dey, Authorized Representative, for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76429 / 2025

DATE OF HEARING / DECISION: 03.06.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received on their behalf, despite notice. Further, it is observed from the records that the matter had already been listed before this Tribunal on previous occasions, but the appellant remained unrepresented. It is seen that sufficient opportunities have given to the appellant to present their case. Thus, from the above, it appears that the appellant is not interested in pursuing their appeal before this Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd